

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 285/MP/2019 and IA No.22/2020

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking approval of Guidelines/Mechanism for procurement of coal from alternate sources (i.e. other than the linkage coal) under the Power Purchase Agreement dated 7.8.2008.
- Date of Hearing : 14.12.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Jhajjar Power Limited (JPL)
- Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 4 Ors.
- Parties Present : Shri Sajan Poovayya, Sr. Advocate, JPL
Shri Ramanuj Kumar, Advocate, JPL
Shri Manpreet Lamba, Advocate, JPL
Ms. Priyal Modi, Advocate, JPL
Shri Pratibhanu Singh Kharola, Advocate, JPL
Shri Nitish Gupta, Advocate, TPDDL
Shri Avdesh Mandloi, Advocate, TPDDL
Shri M. G. Ramachandran, Sr. Advocate, Haryana Utilities
Shri Shubham Arya, Advocate, Haryana Utilities
Ms. Tanya Sareen, Advocate, Haryana Utilities
Ms. Poorva Saigal, Advocate, Haryana Utilities
Shri Venkatesh, Advocate, TPTCL
Ms. Mehak Verma, Advocate, TPTCL
Shri Ashutosh K. Srivastava, Advocate, TPTCL
Shri Naveen Munjal, JPL
Ms. Sudipta Ghosh, JPL
Ms. Bikita Kaur, JPL
Shri Ravi Dabbiru, TPTCL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.
3. However, the learned counsel for the Respondent No. 4, Tata Power Delhi Distribution Limited ('TPDDL') submitted that TPDDL had filed IA No. 22/2020 seeking impleadment as party to the Petition. However, pursuant to the direction of the Commission in another matter, the Petitioner has already impleaded TPDDL as party to the present Petition and accordingly, the said IA has become infructuous

and same may be disposed of. Considering the submissions made by the learned counsel for the Respondent, TPDDL, IA No. 22/2020 is disposed of as infructuous.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**